

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HARNESHWAR AGRO PRODUCTS POWER & YEAST (INDIA) LIMITED

1.	Name of Corporate Debtor	HARNESHWAR AGRO PRODUCTS POWER & YEAST (INDIA) LIMITED
2.	Date of Incorporation of Corporate Debtor	14.12.2000
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421PN2000PLC015629
5.	Address of the registered office & principal office (if any) of corporate debtor	Registered Office: Ayodhya Bunglow, Walchand Nagar, Tal. Indapur, Dist. Pune
6.	Date of closure of Insolvency Resolution Process	03.12.2020
7.	Liquidation commencement date of Corporate Debtor	03.12.2020 (Order uploaded on NCLT website on 09.12.2020)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Name: Mr. Jigar Shah Regn. No: IBBI/IPA-001/IP-P01121/2018-19/11820 Tel: +91-79-4898 2466
9.	Address and Email of the liquidator as registered with the Board	Regd Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015 Email: ip.jigar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B/801 Gopal Place, Nr. Shiromani Complex, Nehrunagar Cross Road, Nehrunagar, Ahmedabad - 380015 Email: harneshwaragro@gmail.com
11.	Last date for submission of Claims	02.01.2021

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of **Harneshwar Agro Products Power & Yeast (I) Limited** on **03/12/2020** (Order uploaded on NCLT website on 09.12.2020).

The stakeholders of **Harneshwar Agro Products Power & Yeast (I) Limited** are hereby called upon to submit their claims with proof on or before **02/01/2021** to the liquidator at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form C: For Proof of claims by Operational Creditors except Workmen and Employees
- Form D: For Proof of claims by Financial Creditors
- Form E: For Proof of claim by a Workman or an Employee
- Form F: For Proof of claims by Authorized Representative of Workmen and Employees
- Form G: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.12.2020
Place: Ahmedabad

In the matter of **Harneshwar Agro Products Power & Yeast (I) Limited**
Registration No: IBBI/IPA-001/IP-P01121/2018-19/11820

